

CORRECTED AS ON 25.03.2021



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
FOURTEENTH SESSION 2021**

**LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 25 MARCH 2021**

Total No. of Questions: 70

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* Transferred to Cooperation to be replied as Unstarred LAQ No. 80 on 26.3.2021.

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**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
FOURTEENTH SESSION 2021**

**LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 25 MARCH 2021**

SHRI ROHAN KHAUNTE

APPOINTMENT OF SHRI NINAD DEULKAR

1. WILL the Minister for Home be pleased to state:
 - (a) the details of Shri Ninad Deulkar such as his full name, address, date of joining service, copy of appointment letter, copies of qualification and marks sheet, copy of experience certificates, copies of criteria based on which he was appointed (exam/interview) and salary;
 - (b) the details of all previous employments/postings of Shri Ninad Deulkar till date along with his designation, salary, date of joining, period of employment, place of posting and department in which posted;
 - (c) the details of all complaints/allegations made against Shri Ninad Deulkar as on date along with copies of all such complaints/allegations, Government notings, file notings, correspondence and remarks thereof;
 - (d) whether Shri Ninad Deulkar has filed his Annual Assets and Liabilities statement since the date of his appointment; if so, furnish copies of all statements filed; and
 - (e) if not, the details of the action the Government proposes to take with respect to the same ?

SHRI ROHAN KHAUNTE

NON-RESIDENT GOANS EMERGENCY REPATRIATION FUND

2. WILL the Minister for Home be pleased to state:
 - (a) the number of Goans registered for benefits under the Non-Resident Goans Emergency Repatriation Fund (NRGERF) from 2011 till date with details of contribution invested in this fund from 2011 till date against each beneficiary;
 - (b) the year-wise details of the utilization status of the NRGERF till date; and
 - (c) the details of the budgetary allocation towards the NRGERF?

SHRI ROHAN KHAUNTE

GOVERNMENT TREASURY

3. WILL the Minister for Finance be pleased to state:

- (a) the year-wise details of the public debt on the State Treasury as on date with details of the interest paid on the debt during each Financial Year and the funds diverted towards repayment of the debt;
- (b) the details of the Audit/check conducted on the Treasury of the State along with copies of such report showing the status of the pre-liberation and post-liberation Stock of the State Treasury;
- (c) furnish copies of all complaints filed relating to misappropriation of funds from the Government Treasury with details of the complaints, complainants value misappropriated and the action taken report as on date; and
- (d) the year-wise details of each item of the Government treasury pre-liberation and post-liberation along with the value, number of items and copies of the register in which such items are recorded?

SHRI ROHAN KHAUNTE

TAX COLLECTION IN THE STATE

4. WILL the Minister for Finance be pleased to state:

- (a) the year-wise and month-wise details of tax collected in the last 3 years from each Department of the State;
- (b) the year-wise details of the additional revenue generated on increase rate of taxes on petroleum products in the last 3 years along with the month-wise fluctuation of VAT applicable on such products;
- (c) the year-wise and month-wise details of total sale of petrol and diesel in the State during the last 3 years;
- (d) the details of the highest and lowest price per liter of petrol in the State along with the applicable VAT during the last 5 years;
- (e) the details of the highest and lowest price per liter of diesel in the State along with the applicable VAT during the last 5 years;
- (f) the year-wise details of tax revenue collected through GST and VAT during the last 3 years; and
- (g) the year-wise details of all tax defaulters in the State during the last 3 years along with the action taken to recover the pending amount as on date?

SHRI ROHAN KHAUNTE

SEWAGE TREATMENT PLANT

5. WILL the Minister for Public Works be pleased to state:

- (a) the present status of Sewage Treatment Plant (STP) at Porvorim along with details of work, area completed and pending as on date;
- (b) the time frame by which the STP at Porvorim is estimated to be functional;
- (c) the expected time of completion as per the work order;
- (d) whether the same is delayed; if so, the reasons therefor;
- (e) whether the MLA of Porvorim has suggested any Sewage Treatment Plant location/site to cover the entire Constituency due to the hard strata; if so, the details of the initiatives taken by the Department and the present status of the works to be taken accordingly;
- (f) the details of each Contractor and Consultant appointed, scope of work, copy of work order, percentage of work completed, amount of bills raised, bills cleared and amount of bills pending along with the details of tender; and
- (g) the details of the total amount spent on the Sewage Treatment Plant as on date, amount required to complete the project, amount sanctioned and its utilization as on date?

SHRI ROHAN KHAUNTE

FIRE SERVICES PERSONNEL

6. WILL the Minister for Home be pleased to state:

- (a) the details of the total recruitments made in the Fire Service Department of the State during the last 2 years along with their names, designation, address, years of service, location of work, qualification, experience as on date;
- (b) whether the Department has received any request from 2017 till date for grant of risk and hardship allowance to persons working in the Fire Department; if so, copies thereof and Action Taken Report on each such request as on date; and
- (c) the details of all incentives/benefits/schemes provided to persons employed in the Fire Department of the State during the last 3 years ?

SHRI ROHAN KHAUNTE

ROADS AND BRIDGES IN THE STATE

7. WILL the Minister for Public Works be pleased to state:

- (a) the year-wise details of all amounts sanctioned for works (plan and non-plan) under the following heads along with the name of the works, area, details of the sanctioned amount, date of sanction, present status of work as on date;
 - i. Roads;
 - ii. Bridges;
- (b) the taluka-wise and project-wise details of all consultants and contractors, list of bidders that participated and their bids, work order copies, tender details, work order amount, bills raised, bills cleared and bills pending as on date; and
- (c) the year-wise details of funds received by the Department from Central Government during the last 5 years along with the details of its utilization as on date ?

SHRI ROHAN KHAUNTE

POLICE PERSONNEL

8. WILL the Minister for Home be pleased to state:

- (a) the year wise details of all police officers that have been transferred in the last 5 years such as their names, department, designation, date of transfer, posting before transfer, posting after transfer and the reason for their transfer;
- (b) the criteria and guidelines based on which police officers are transferred with details thereof;
- (c) the year wise details of all complainants received against any of the officers transferred in the last 5 years along with the details of the officer, details of complainant, details of complaint and action taken as on date;
- (d) the details of the composition of the Police Establishment Board constituted under Order No 2/51/2006-HD (G) dated 20/12/2006 along with the name of the members, their experience and qualifications ; and
- (e) the details of the following matters handed by the Police Establishment Board in the last 5 years along with the name of the person, address, designation and status as on date -
 - i) promotion
 - ii) transfer
 - iii) posting
 - iv) suspension; and
 - v) other matters relating to officers?

SHRI ROHAN KHAUNTE

LIQUOR LICENSES

9. WILL the Minister for Finance be pleased to state:

- (a) the year wise and taluka wise details of all liquor licenses issued by the Government in the last 5 years along with the name of the applicant, name of shop/ establishment, date of issuance of license, date of renewal of license, license number, license type and fees collected;
- (b) the details of the number of applications for grant of liquor license cleared, pending and rejection in the last 5 years along with the name of the applicant, name of shop/establishment, date of application, status of application, fees collected and reasons for pendency/rejection;
- (c) the details of the revenue collected by the State through excise duty/tax on liquor in the last 3 financial years ; and
- (d) the details of all schemes introduced by the Government in the last 3 years to incentivize collection of liquor fees?

SHRI ROHAN KHAUNTE

CHILDREN OF FREEDOM FIGHTERS

10. WILL the Minister for Home be pleased to state:

- (a) the details of all children of freedom fighters that are registered with the Department along with their names, address, age, qualification and experience along with details of backlog vacancies for CFF category;
- (b) the details of all children of freedom fighters that are employed in Government Department/Organization/Corporations as on date along with their names, address, age, qualification, salary and experience;
- (c) the details of all children of freedom fighters that have not been employed as on date along with their names, address, age, qualification, and experience along with reasons for the delay;
- (d) the details of the percentage/quota reserved for children of freedom fighters along with changes/amendments and copies of all SOPs / Orders/Notifications in this regard issued till date; and
- (e) the details of the steps taken by the Government to ensure recruitment of all the children of freedom fighters ?

SHRI ROHAN KHAUNTE

LOANS AVAILED BY THE STATE GOVERNMENT

11. Will the Minister for Finance be pleased to state:

- (a) the details of all loans availed by the Government from institutions, agencies, banks, organizations and companies in the last 5 years along with the names of the institutions, loan availed, date of loan, type of loan, purpose and interest paid thereon as on date;
- (b) the details of the repayment status on each loan availed by the Government from institutions, agencies, banks, organizations and companies in the last 5 years along with the Department to which such loan is disbursed;
- (c) the details of the loans in which the Government has defaulted payment along with the year-wise and month-wise details of the installments paid, total loan availed, installments defaulted, type of loan, purpose of loan and the Department for which loan was availed;
- (d) the details of utilization of the loan amount availed by the Government from institutions, agencies, banks, organizations and companies in the last 5 years; and
- (e) the details of all loans availed from Central Government in the last 5 years along with the utilization status as on date?

SHRI ROHAN KHAUNTE

ATAL SETU PROJECT

12. Will the Minister for Finance be pleased to state:

- (a) the details of the current status of the Atal Setu Project as on date along with the details of the work completed and works pending as on date with the reasons for pendency;
- (b) the details of the contractors and consultants appointed for the project along with their names, addresses, copies of work order, work order amount, tender details, list of participants, bills raised, bills cleared and bills pending as on date;
- (c) the details of the estimated cost of the project, sanctioned cost of project, revised cost of project and final cost of project as on date;
- (d) furnish details of the Central Government contribution in the project, State Government contribution along with details of all loans/borrowings availed for completion of the project, the interest paid and current repayment status; and
- (e) furnish details of the revenue through fines collected at the entry and exit of Atal Setu as on date?

SHRI ROHAN KHAUNTE

WATER PROBLEMS IN THE STATE

13. Will the Minister for Public Works be pleased to state:

- (a) the Taluka-wise and Constituency-wise details of complaints received relating to shortage of water in the State during the last 2 years along with the copies of the complaints and action taken report as on date;
- (b) the details of the tankers assigned to provide water to Porvorim Constituency during the last 2 years along with details of the tankers, their ownership details, whether Government owned or private, number of trips per tanker, areas supplied, copy of work order, bills cleared and bills pending as on date;
- (c) the present status of the Water Treatment Plant at Porvorim along with its location, capacity, date of commencement of construction, estimated date of completion, details of the tender, contractor/consultant details, work order copies, bills pending, bills cleared and bills raised as on date; and
- (d) the details of works tendered in Porvorim Constituency during the last 3 years towards water supply (both capital and revenue) and their status as on date?

SHRI ROHAN KHAUNTE

CASINOS IN THE STATE

14. WILL the Minister for Home be pleased to state:

- (a) the details of all onshore and offshore casinos operating in the State as on date along with the name of the Casino, name of the owner, copies of trade permissions, renewal status, capacity, location, and copy of mooring permission;
- (b) whether there is any proposal to relocate offshore casinos and other vessels from one location to another; if so, the details with copies of the proposal, status of proposal, minutes of meeting, agenda items and report of site inspection;
- (c) whether any show cause notice has been issued to any casino in the last 10 years; if so, the details along with the copies of the notices and Action Taken Report; and
- (d) the details of all accidents that have taken place in casinos (onshore and offshore) in the last 5 years along with the name of the casino, name of owner, copy of licenses, details of accident, FIR details and status of investigation?

SHRI ROHAN KHAUNTE

HOUSE BUILDING ALLOWANCE

15. WILL the Minister for Finance be pleased to state:

- (a) the details of all persons that have availed benefits under the House Building Allowance (HBA) Scheme along with their names address, place of employment, designation, salary and details of HBA scheme availed;
- (b) the copies of all complaints and suits filed in all Courts of the State after withdrawal of HBA along with the action taken report as on date;
- (c) the reason for withdrawal of the HBA Scheme with copies of all Government notings, file notings, correspondence and approvals granted for withdrawal of the HBA Scheme;
- (d) furnish copies of all expert opinion, opinion of stakeholders and expert panel on the withdrawal of the HBA Scheme; and
- (e) whether the Government intends to restart the HBA Scheme after the budgetary allocation by Centre in 2021 with details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**INTEREST OF DEPOSITORS OF MADGAUM URBAN
COOPERATIVE BANK LTD.**

16. Transferred to Cooperation to be replied as Unstarred LAQ No. 80 on 26.3.2021.

SHRI ALEIXO REGINALDO LOURENCO

VETERINARY HOSPITAL AT SONSODDO

17. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:

- (a) the progress of Veterinary Hospital at Sonsoddo;
- (b) the timeframe by which it will be completed and the deadline given on the contract agreement by the Government for the completion of the project;
- (c) the details of the expenditure incurred on this project till date, the estimated cost and name of the contractor; and
- (d) whether any provision is made for the animal rescue etc.; if so, the type of NGOs to be housed in the above hospital?

SHRI ALEIXO REGINALDO LOURENCO

PROMOTING SCHEMES FOR PRODUCTION OF MILK IN THE STATE

18. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:
- (a) whether the Government is aware that many locals have lost their jobs and their livelihood on account of lockdown due to pandemic COVID-19; if so, whether the Government would encourage local people to take up rearing of cows and buffaloes as a business in order to boost milk production in the State;
 - (b) if so, the Constituency-wise and Village-wise details of the same and if not, the reasons therefor;
 - (c) whether there is any change made in the scheme to acquire a high breed cow/buffaloes to start the business of milk production during the pandemic COVID-19; if so, the details of the schemes and if not, the reason therefor; and
 - (d) whether the Government is aware that presently there is lot of adulteration in milk as sufficient pure milk is not available for consumption in the State; if so, the steps taken by the Government to increase the quantity of pure milk and combat the sale of adulterated milk?

SHRI ALEIXO REGINALDO LOURENCO

TREES CUT FOR THE EXPANSION OF NATIONAL HIGHWAY

19. WILL the Minister for Public Works be pleased to state:
- (a) the number of trees that have been felled for the expansion of highway from Colem in South Goa to Patradevi in North Goa with details such as type of trees, age of the tree and whether these trees fall under the category of heritage trees;
 - (b) the method implemented by the Government in utilizing these cut trees such as whether they are given to timber merchants or the contractors take it, with details thereof;
 - (c) the revenue earned by the Government from these felled trees;
 - (d) the number and details of trees replanted by the Government; if not, the reasons therefor; and
 - (e) the initiatives Government has taken to completely minimize the felling of trees while building big roads in view of ruling given by the three-members bench of Supreme Court in March 2020 that 'Green cover must be preserved. People are not willing to explore alternatives'?

SHRI ALEIXO REGINALDO LOURENCO

SUPPLY OF BEEF IN THE STATE

20. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:

- (a) the steps taken by the Government to ensure regular supply of beef in the State in view of beef ban in the neighboring State of Karnataka;
- (b) the total daily consumption of beef in the State and whether the regular supply is matching with the demand;
- (c) the timeframe by which the Goa Meat Complex would become completely operational so as to meet the demand of beef; and
- (d) the steps the Government has taken to control the excess use of sodium preservation in fresh beef with details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**WORK ALLOTTED BY GSIDC TOWARDS BEAUTIFICATION OF
AZAD MAIDAN**

21. WILL the Minister for Finance be pleased to state:

- (a) whether it is fact that the work of external footpath, procurement and installation of litter bins was within the scope of the work allotted by GSIDC towards beautification and up gradation of Azad Maidan square (2nd Call);
- (b) if not, the reasons for issuing show cause notice to the contractor M/s Premier Builders Goa Pvt. Ltd, in the matter and resolving to terminate the contract of said contractor at its risk and cost in the Board Of Directors meeting held on 12/03/2018;
- (c) if so, the reasons for reversing the decision of termination of contract of M/s Premier Builders Goa Pvt. Ltd, in the BOD meeting held on 12/06/2019;
- (d) the details of the essential eligibility criteria prescribed for the post of Executive Director, Finance, while inviting applications and the details of the applications received thereby fulfilling all eligibility criteria; and
- (e) furnish copy of scrutiny report of the said applications, copies of applicants education qualification certificates, computer course certificate and experience certificates of the candidates for the said post verified by the members of the interview panel; and
- (f) the details of criteria applied for awarding 51 marks for the successful candidate based on such certificates?

SHRI ALEIXO REGINALD LOURENCO

**COMPLAINTS RECEIVED BY POLICE STATIONS REGARDING
CHEATING/FORGERY ETC.**

22. WILL the Minister for Home be pleased to state:

- (a) the number of complaints received by the various Police Stations in North Goa regarding cheating/forgery/criminal breach of trust by accepting money as advance/consideration of for sale of plots in property bearing survey No. 76/5 in village Assonora in Bardez Taluka originally belonging to Shri Nandakishore Y. Sinari for self and attorney for vendor Shri Dattaram Suba Porobo Sinari and Smt. Bharati Nandkishore Sinari was subsequently purchased jointly/ partnership by S/Shri Vishwanath Morajkar, Altaf S. Shaikh and Shankar N.Manerkar;
- (b) the names of complainants , date of complaint , action taken in the matter as on date;
- (c) whether as per the circular No. DIG/EOC/177/2019 dated 25/07/2019 stating that such complaints involving an amount not exceeding One Crore are to be lodged at the respective Police Station have been followed up; and
- (d) whether FIR/offence has been registered against one Mr. Vishwanath Morajkar and his wife Smt. Vrudali Morajkar for cheating and extortion of money by not giving possession of land till date?

SHRI ALEIXO REGINALD LOURENCO

ALCOHOL LICENSES FOR FOREIGNERS

23. WILL the Minister for Finance be pleased to state:

- (a) whether there is any case wherein foreign Nationals have or had been issued alcohol licenses to run business; if so, the taluka-wise and village-wise details of the individuals such as name of foreign nationals along with their Country of Origin, name of the alcohol business and their location in the State;
- (b) the number of such licenses as on date and the number of existing licenses that have been cancelled with reasons for cancellation with Taluka-wise and Village-wise details such as name of parties and amount paid for license fee; and
- (c) the criteria adopted by the Government for issuing alcohol licenses to foreign Nationals in the State with complete case wise, year-wise, taluka-wise and village-wise details?

SHRI ALEIXO REGINALD LOURENCO

OFFICE MEMORANDUM No.1/7/2014/HD/(G) 1054 Dated 27/02/2014

24. WILL the Minister for Home be pleased to state:

- (a) the reasons for issuing the Office Memorandum No.1/7/2014/HD/(G) 1054 dated 27/02/2014 along with its copy;
- (b) the details of the complaints transferred by the Crime Branch to the Panaji Police Station pursuant to the said Office Memorandum after conducting preliminary investigation;
- (c) the details of such investigation report and time spent on such investigation; and
- (d) the present status of said complaint indicating whether preliminary investigation report of the crime Branch will be considered by Panaji Police Station?

SHRI ALEIXO REGINALDO LOURENCO

COMPLAINTS OF MOLESTATION AND SEXUAL HARASSMENT

25. WILL the Minister for Home be pleased to state:

- (a) the details of molestation and sexual harassment complaints registered at various Police Stations in the State since 01.01.2017 and the status of the same as on date;
- (b) whether any cutoff date for issuing charge sheet from the date of registration of an FIR is prescribed in such cases; if so, the details of the same;
- (c) the details of the Police Clearance Certificate issued to the complainant involved in such cases during the course of investigation; and
- (d) furnish copies of the applications received for Police Clearance Certificate from such complainants ?

SHRI ALEIXO REGINALDO LOURENCO

FINANCIAL PACKAGE/ASSISTANCE FROM CENTRE

26. WILL the Minister for Finance be pleased to state:

- (a) whether the Government has asked for Financial package/assistance from Central Government from March 2012 till date;
- (b) the details of the proposal for Financial package/assistance that was accepted by Central Government and disbursed from March 2012 till date;

- (c) furnish copies of written communication between Government of Goa and Government of India held for Financial package/assistance for State from March,2012 till date; and
- (d) furnish copies of written communication between Government of Goa and Finance Ministry of India from March,2012 till date?

SHRI ALEIXO REGINALDO LOURENCO

PEDESTRIAN ACCIDENTS

27. WILL the Minister for Home be pleased to state:

- (a) the year wise, month wise and Taluka-wise list of pedestrians that died in road accidents with details such as their age and their name for the last 10 years till date;
- (b) the year wise, month wise and taluka wise list of pedestrians that were injured in road accidents with details such as their age and their name for the last 10 years till date;
- (c) the number of people that died due to bad roads or road works in progress with details such as location of the accidents and full address; and
- (d) whether any study has been conducted by the Government to locate accident prone zones and the steps taken by the Government to clear such places; if not, the reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

FINANCIAL POSITION OF THE STATE

28. WILL the Minister for Finance be pleased to state:

- (a) the total revenue receipts of the Government for the financial year 2019-20 along with breakup of Own Tax Revenue, Non-Tax Revenue and Transfer from Centre;
- (b) the details of breakup of Own Tax Revenue and Non-Tax Revenue for the financial year 2019-20;
- (c) the details of the revenue receipts by way of share from Centre for 2019-20, including the description and the date on which the amount were received;
- (d) the total non-plan revenue expenditure with break-up of interest payments, salary and wages, pension payments, plan revenue expenditure and other revenue expenditure for the financial year 2019-20
- (e) the detailed list of the borrowings of the Government and autonomous bodies for the financial year 2019-20, the total public debt, other debt and total borrowings of the Government as on 31-3-2019 and 31-3-2020;

- (f) the revenue surplus/deficit and fiscal surplus/deficit of the Government for the financial year 2018-19 and 2019-20;
- (g) the details of total spending of the Government on Capital Outlay for the financial year 2019-20 with details of works undertaken;
- (h) the details of interest paid and loans repaid by the Government during the for the financial year 2019-20;
- (i) the details of the share of GST due to Goa from the Centre for the financial years 2018-19 and 2019-20 and the amounts received along with dates; and
- (j) the Gross State Domestic Product of the State along with its growth rate for the financial years 2018-19 and 2019-20 with sector-wise percentage?

SHRI ALEIXO REGINALDO LOURENCO

SHRI FRANCISCO SILVEIRA

NUMBER OF STAFF EMPLOYED IN GOA MEAT COMPLEX

29. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:

- (a) the year-wise details of the total number of staff employed by Goa Meat Complex as on date, with their grade wise designation, basic pay drawn by each staff for the last five years;
- (b) the total number of staff deployed at Usgao-Ponda and the nature of duty performed by each of the staff;
- (c) the total amount spent by the Government on the Abattoir for slaughter of animals as on date with details thereof;
- (d) whether the Abattoir at Goa Meat Complex Usgao is made fully operational for slaughtering cattle to supply beef in the State; if so the details of the shifts per day;
- (e) the total capacity of the Abattoir to slaughter the animals per shift with details thereof;
- (f) if not, the status of the staff appointed at the Abattoir and the means through which salaries are being paid to them with details thereof;
- (g) the total number of traders that bring animals for ante-mortem inspection at the Abattoir and the number of animals prepared for the slaughter per day with details thereof;
- (h) the details of fee structure charged to the local traders for slaughtering the animals at the Meat Complex;
- (i) the total requirement of beef for beef consuming population in the State;
- (j) the means through which the requirement of beef demand is met

- by the Government with details thereof; and
- (k) whether the Government intends to upgrade the Goa Meat Complex by providing modern facilities to slaughter cattle by importing from the neighbouring States for human consumption and export beef to foreign countries with details?

SHRI ALEIXO REGINALDO LOURENCO

**DETAILS OF REVENUE EARNED THROUGH TV, DTH NETWORK,
LOCAL CABLE CHANNELS**

30. WILL the Minister for Finance be pleased to state:
- (a) the year-wise and operator-wise details of total connections and revenue earned through cable TV networks in the State from 2012 till date;
- (b) the year-wise and operator-wise details of total connections and revenue earned through DTH networks in the State from 2012 till date;
- (c) the year-wise and channel-wise details of revenue earned through local cable news and infotainment channels in the State from 2012 till date; and
- (d) the details of tax applicable to cable channels and DTH such as Tax pre GST, post GST and other taxes applicable?

SHRI DIGAMBAR KAMAT

CASINOS IN THE STATE

31. WILL the Minister for Home be pleased to state:
- (a) the year-wise details of the revenue generated by the Government from each Onshore and Offshore casino since its operations in the State;
- (b) whether the Government has prepared the Casinos Policy for Goa; if so, furnish a copy of the policy with date of notification;
- (c) if not, the reasons for not preparing and notifying the Casino Policy for Goa;
- (d) whether the Government has appointed any Gaming Commissioner to monitor the Casinos in the State, if so, the details with the order of appointment of the Gaming Commissioner with the mandate of the Gaming Commissioner;
- (e) whether there are any restrictions on Goans to enter and play in the Onshore and Offshore Casinos in the State; if so, the details of the same with copies of Orders/Notifications and relevant file notings;
- (f) the modality adopted by the Government to restrict the entry of

- Goans into the Onshore and Offshore Casinos in the State;
- (g) whether there is any entry fee for Onshore and Offshore casinos in the State; if so, furnish copies of all the notifications/orders/file noting pertaining to decision on entry fee from beginning till date; and
 - (h) the year-wise details of the rate of the entry fee for the 'Onshore and Offshore Casinos in the State since the beginning of their operation in the State till date with details of the fee structure saperately?

SHRI DIGAMBAR KAMAT

MUSEUMS IN THE STATE

32. WILL the Minister for Museums be pleased to state:

- (a) the current status of Museums in the State with details such as location address of the Museums;
- (b) whether the building that houses the Museum is declared unsafe; if so, the action taken by the Government on the same;
- (c) the status of various items/artifacts/idols/painting/carving and other items of historic importance that were placed in the Museums;
- (d) whether the Government has prepared any inventory of the items placed in the Museums; if so, the details with copy of the Inventory Report;
- (e) whether the Government has taken steps to protect and preserve the items in the Museum;
- (f) whether the Government has conducted valuation of all the items placed in the Museums; if so, the details with the copy of Valuation Report;
- (g) whether the Government has taken any decision to stop giving Financial Assistance/Grants to Private Museums in the State; if so, the details with copy of Notification/Order and all relevant file notings; and
- (h) the details of the financial implication of the Governments decision to stop financial assistance/grants to private museums?

SHRI DIGAMBAR KAMAT

SHELTER HOMES FOR STRAY ANIMALS

33. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:

- (a) the Taluka-wise details of the number of shelter homes in the State for stray animals such as cattles/dogs/cats/birds etc.;

- (b) the Taluka-wise details of the number of mobile animal care vehicles operational in the State;
- (c) the Taluka-wise details of the number of Veterinary Hospitals/Clinics operational in the State;
- (d) the number of veterinary doctors and other staff working under the Directorate of Animal Husbandry and Veterinary Services;
- (e) the Taluka-wise details of the number of pet care and food outlets operational in the State;
- (f) the year-wise details of the numbers of stray animals that were caught and sent to shelter homes from 2017 till date separately,;
- (g) the year wise details of the number of stray animals that have died in the shelter homes from 2017 till date and the cause of death; and
- (h) whether the Government has prepared any action plan to stop the entry of stray animals on roads and public places with details thereof?

SHRI DIGAMBAR KAMAT

AMENDMENTS TO THE GOA LOKAYUKTA ACT

34. WILL the Minister for Vigilance be pleased to state:

- (a) whether it is a fact that the Government intends to weaken the institution of the Lokayukta in the State; if so, the reason therefor;
- (b) whether the recent amendments made to the Goa Lokayukta Act will weaken the powers of the Lokayukta;
- (c) the reasons for the Government to amend the Goa Lokayukta Act and the authority that advised the amendment to the said Act, with details and relevant file notings;
- (d) the Sections of the Goa Lokayukta Act, which were amended recently that will make the institution of Lokayukta stronger to perform its duties in free and fair manner; furnish relevant notes with explanations therefor; and
- (e) the Sections of the Goa Lokayukta Act which were amended recently that make the institution of Lokayukta weaker while performing its duties; furnish relevant notes with explanations therefor?

SHRI DIGAMBAR KAMAT

APPOINTMENT OF LOKAYUKTA

35. WILL the Minister for Vigilance be pleased to state:

- (a) whether the Government has initiated the process of appointment of Lokayukta in the State; if so, the details with relevant file notings and other documents to that effect;

- (b) whether any applications have been received for the post of Goa Lokayukta; if so, the details with relevant file notings and other documents to that effect; and
- (c) the date by which the Government will complete the process of appointing the Goa Lokayukta?

SHRI DIGAMBAR KAMAT

CONSTRUCTION OF NEW ZUARI BRIDGE

36. WILL the Minister for Public Works be pleased to state:

- (a) the details of the expenditure incurred on the construction of new Zuari Bridge and its approach roads;
- (b) the details of the progress of work of the new Zuari Bridge and its approach roads with the date of its completion;
- (c) furnish a copy of the tender document, scope of work and other technical details of the new Zuari Bridge and its approach roads;
- (d) whether it is mandatory for the contractor of the new Zuari Bridge to build alternate roads/service roads during the construction work of the new bridge;
- (e) if so, whether the alternate roads/service roads are constructed and opened for vehicular traffic with the details along with documentary evidence;
- (f) whether the contractor has failed to build alternate roads/service roads for vehicular traffic during the ongoing construction of new Zuari Bridge; if so, the action the Government has taken against the contractor for his failure to build alternate roads/service roads; and
- (g) whether the Government has taken any action against the contractor to maintain the roads for vehicular traffic at the construction site of the new Zuari Bridge; if so, furnish the action taken report?

SHRI DIGAMBAR KAMAT

ENGINEERS AND ARCHITECTS IN PWD

37. WILL the Minister for Public Works be pleased to state:

- (a) the division wise details of the number of engineers and architects currently working in PWD with their names and designation;
- (b) the division wise details of the number of engineers and architects that are promoted from 2012 till date with their names and designation;

- (c) the division wise details of the number engineers and architects that are awaiting their promotions from 2012 till date with their names and designations;
- (d) the division wise details of the number engineers and architects that have retired from 2012 till date with their names and designations; and
- (e) the division wise details of the number of engineers and architects that have been given extension of service from 2012 till date with their names and designations?

SHRI DIGAMBAR KAMAT

THIRD MANDОВI BRIDGE

38. WILL the Minister for Public Works be pleased to state:

- (a) the expenditure incurred on construction of third Mandovi Bridge along with approach roads with details including the schedule of payments made to the contractor;
- (b) the completion date of the third Mandovi Bridge along with its approach roads;
- (c) whether the third Mandovi Bridge is fully completed and all its approach roads are made operational for vehicular traffic; if so, the dates of completion of work and date since it is made operational for vehicular traffic;
- (d) whether the Contractor has failed to complete the work of third Mandovi Bridge and its approach roads within the stipulated time of completion; if so, the reasons for the same and the action taken by the Government for the failure of the Contractor to complete the work on time;
- (e) whether any defects were found in the construction work and quality of the third Mandovi Bridge; if so, the details of the action taken by the contractor to rectify/repair the defects and the details of the action taken by the Government on the said contractor for defective/ sub-standard work; and
- (f) whether the Government intends to make the third Mandovi Bridge and its approach roads fully operational for vehicular traffic?

SHRI DIGAMBAR KAMAT

ARREST OF VILLAGERS AND FARMERS AT SHEL MELAVLI

39. WILL the Minister for Home be pleased to state:

- (a) the number of people that were arrested during the protest against IIT Project at Shel Melavli in Sattari Taluka with details of each

arrested person with their name, address, sections under which arrested, date of release, conditions laid for the release and all other relevant details;

- (b) whether the Government has assured the villagers/farmers/protestors/activists/ NGO's and persons that were fighting to protect their cultivable land in Shel Melavli and to those that were arrested that the cases filed against them would be withdrawn; and
- (c) whether the Government has withdrawn these cases; if so, furnish copy of the relevant documents and if not, whether the Government will withdraw the cases?

SHRI DIGAMBAR KAMAT

ARREST OF VILLAGERS AND FARMERS AT MOPA- PERNEM

40. WILL the Minister for Home be pleased to state:

- (a) the number of people arrested during the protest against land acquisition for connecting road to Mopa International Airport with details of each arrested person such as their name, address, sections under which arrested, date of release, conditions laid for the release and all other relevant details;
- (b) whether the Government has assured the villagers/farmers/protestors/activists/NGO's and people that were fighting to protect their cultivable land in Mopa, Pernem and to those that were arrested that the cases filed against them would be withdrawn; and
- (c) whether the Government has withdrawn these cases; if so, furnish copy of the relevant document and if not, whether the Government will withdraw the cases?

SHRI DIGAMBAR KAMAT

ARREST OF VILLAGERS AND FARMERS IN SOUTH GOA

41. WILL the Minister for Home be pleased to state:

- (a) the number of people arrested during the protest against Railway Double Tracking and agitation against three linear projects with details of each arrested person such as their name, address, sections under which arrested, date of release, conditions laid for the release and all other relevant details;
- (b) whether the Government has assured the villagers/ farmers/ protestors/ activists/NGO's and people that were fighting to protect the identity of Goa at various locations in South Goa and to those

that were arrested that the cases filed against them would be withdrawn; and

- (c) whether the Government has withdrawn these cases; if so, furnish copy of the relevant document and if not, whether the Government will withdraw the cases?

SHRI DIGAMBAR KAMAT

CURRENT FINANCIAL CONDITION OF PWD

42. WILL the Minister for Public Works be pleased to state:

- (a) the division-wise details of the pending final bills of the contractors till date with reasons of pendency along with name of name of the contractor, name of the work, total bill amount and the pending amount etc.;
- (b) the division-wise details of bank guarantees not released to the contractors till date with reason for pendency along with name of the contractor, bank guarantee amount and reason for non-release of the bank guarantee;
- (c) the division-wise details of payment due to the contractors in various divisions along with name of the contractor and name of the work; and
- (d) the details of the works stopped by the contractors for non-receipt of timely payments with details such as name of work, name of contractor, actual date of completion, cost of the work, date since the work is stopped, current status of the work?

SHRI DIGAMBAR KAMAT

**CONDUCT OF MUNICIPAL ELECTIONS IN 2020-2021 BY STATE
ELECTION COMMISSION**

43. WILL the Minister for Elections be pleased to state:

- (a) whether the State Election Commission conducts the Municipal elections in State in a free and fair manner;
- (b) the details of the schedule announced by the State Election Commission with regards to Municipal elections in the State; furnish all relevant documents with file notings, orders, notifications etc. pertaining to the fixing of the election schedule;
- (c) whether any changes have been made to the Municipal Election Schedule announced by the State Election Commission with details along with the copy of relevant file notings, orders, notification etc., pertaining to the said decision of change in Election Schedule;
- (d) whether the State Election Commission had undertaken the delimitation of municipal wards; if so, the details thereof with

- copies of the documents with modalities adopted for delimitation process and documents justifying the delimitation process;
- (e) whether the Government has undertaken delimitation of municipal wards and submitted to State Election Commission; if so, the details with copies of documents of modalities adopted for delimitation process and documents justifying the delimitation process with copies of relevant files notings and other documents; furnish copy of the delimitation done by the Government in Wards of various Municipalities in the State;
 - (f) whether the State Election Commission had undertaken reservation of municipal wards for women, OBC, ST, SC and other categories; if so, the relevant details with copies of documents justifying the reservation process along with details of modalities adopted for the said reservations;
 - (g) whether the Government had undertaken reservation of municipal wards for Women, OBC, SC, ST and other categories to submit to the State Election Commission; if so, the relevant details with copies of documents justifying the reservation process along with details of modalities adopted for the said reservations;
 - (h) whether any person has challenged in the Court the delimitation/reservation of Municipal Elections; if so, the relevant details with the copies of the notices, objections/order copies etc;
 - (i) the details with copies of notices received from the Court and also copies of the replies/affidavits and other documents filed before the Court along with copy of the Orders passed by the Court;
 - (j) whether the State Election Commission issued any Notification/Order pertaining to cancellation of Election process and lifting of Model Code of Conduct for any Municipal Council Elections; and
 - (k) furnish the copies of the Notification/Order of the State Election Commission pertaining to cancellation of the election process and lifting of the Model Code of Conduct in Municipal Council Elections?

SHRI DIGAMBAR KAMAT

STATE POLICE COMPLAINT AUTHORITY

44. WILL the Minister for Home be pleased to state:

- (a) the date of the constitution of the State Police Complaint Authority in the State with details such as the names of Chairman and members of the State Police Complaint authority from 2007 till date;

- (b) whether the Government has framed rules and notified the same for functioning of SPCA in the State; if so, furnish a copy of the rules along with copies of amendments, if any, made to the Rules from 2007 till date;
- (c) the present status of State Police Complaint Authority in the State;
- (d) whether the Government has taken any steps to constitute the State Police Complaint Authority; if so, the details thereof along with relevant file notings;
- (e) the details of the number of complaints received by the State Police Complaint Authority from 2007 till date;
- (f) the details of the number of cases in which the Goa State Police Complaint Authority has completed the enquiry and passed orders with details along with the copy of orders from 2007 till date;
- (g) whether the Government has taken any action based on the Orders passed by the State Police Complaint Authority from 2007 till date; if so, the details with Action Taken Report; and
- (h) the details of the number of cases pending with the State Police Complaint Authority with reasons for pendency from 2007 till date?

SHRI DIGAMBAR KAMAT

**CONDUCT OF ZILLA PANCHAYAT ELECTIONS IN 2020-2021 BY
STATE ELECTION COMMISSION**

45. WILL the Minister for Elections be pleased to state:

- (a) whether the State Election Commission conducts Zilla Panchayat Elections in the State in a free and fair manner;
- (b) the details of the schedule announced by the State Election Commission with regards to Zilla Panchayat Elections in the State along with all relevant documents such as file notings, orders, notifications, etc., pertaining to the fixing of the Election Schedule;
- (c) whether any changes were made to the Zilla Panchayat Elections Schedule announced by the State Election Commission; if so, the details with copies of relevant file notings, orders, notification, pertaining to the said decision of change in the election schedule;
- (d) whether the State Election Commission had undertaken the delimitation of Zilla Panchayat; if so, the relevant details with copies of the documents of modalities adopted for delimitation process such as documents justifying the delimitation process.
- (e) whether the Government has undertaken delimitation of Zilla Panchayats and submitted to State Election Commission; if so, all the relevant details with copies such as documents of modalities adopted for delimitation process, documents justifying the

- delimitation process with copy of relevant file notings and other documents; furnish copy of the delimitation undertaken by the Government in various Zilla Panchayats in the State;
- (f) whether the State Election Commission had undertaken reservation for Women, OBC, SC, ST, and other categories in Zilla Panchayats; if so, the relevant details with copies of documents justifying the reservation process along with details of modalities adopted for said reservations;
 - (g) whether the Government has undertaken reservation for Women, OBC, SC, ST, and other categories in the Zilla Panchayats to submit to the State Election Commission; if so, the relevant details with copies of documents justifying the reservation process along with details of modalities adopted for said reservations;
 - (h) whether any person has challenged in the Court the delimitation/reservations of Zilla Panchayats elections; if so, the relevant details with copies of the notices, objections/Order copies;
 - (i) the details with copies of notices received from the Court and also the copies of the replies/affidavits and other documents filed before the court with the copy of the Orders passed by the Court.
 - (j) whether the State Election Commission has issued any notification/order pertaining to cancellation of election process and lifting of Model Code of Conduct for any of the Zilla Panchayats Election; and
 - (k) furnish copies of the Notification/ Order of the State Election Commission pertaining to cancellation of Election Process and lifting of Model Code of Conduct in Zilla Panchayats Elections?

SHRI RAMKRISHNA DHAVALIKAR

STATE STOCK SECURITIES

46. WILL the Minister for Finance be pleased to state:

- (a) the month-wise details of the State Government Stock (securities) offered for sale through the Reserve Bank of India for the years 2011-12, 2012-13, 2013-14, 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, 2019-20, 2020-2021 till date;
- (b) the month- wise and year- wise details of the interest rates of each security thereon;
- (c) the month-wise and year-wise details of the amount payable to the bank of each security with total interest and principal amount; and
- (d) the month-wise details of amount utilized for infrastructural works?

SHRI RAMKRISHNA DHAVALIKAR

BUDGET PROVISION

47. WILL the Minister for Finance be pleased to state:

- (a) the Budget provision for all the Departments in the State for the years 2019-2020, 2020-2021 till date;
- (b) the department-wise details under the Capital Head and Revenue Head;
- (c) the month-wise cash assignment issued to each Department on all Heads for the years 2019-2020, 2020-2021 till date.
- (d) the expenditure of each Department under Capital Head and Revenue Head separately for the years 2019-2020, 2020-2021 till date; and
- (e) the percentage of expenditure under Capital Head and Revenue Head in each Department during the years 2019-2020, 2020-2021 till date?

SHRI NILKANTH HALARNKAR

**OVERTANK AT HOUSING BOARD CAMURLIM IN THIVIM
CONSTITUENCY**

48. WILL the Minister for Public Works be pleased to state:

- (a) the date of construction of the overhead tank at Housing Board Camurlim;
- (b) the date of operation/commencement of the overhead tank at Housing Board Camurlim; and
- (c) whether water is regularly received at the tank from Assonora water treatment plant; if not, the reasons therefor?

SHRI NILKANTH HALARNKAR

**GUIDELINES FOR CONSTRUCTION IN THE RADIUS OF NATIONAL
HIGHWAY**

49. WILL the Minister for Public Works be pleased to state:

- (a) the guidelines to set up or construct a structure from a radius of the National Highway in the State;
- (b) the distance of oxygen plant set up of Binani Company from the National Highway at Colvale;
- (c) whether the oxygen plant of Binani Company is set up as per the rules and guidelines of the National Highways Authority; and
- (d) whether the Binani Company has taken any NOCs/permissions from the National Highways Authority to set up the Oxygen Plant in its premises; if not, furnish the Report of action taken?

SHRI FRANCISCO SILVEIRA

STRENGTH OF STAFF AT AGASSAIM POLICE STATION

50. WILL the Minister for Home be pleased to state:

- (a) whether Agassaim Police Station in St.Andre Constituency is provided with sufficient manpower; if so, the details thereof;
- (b) if not, the timeframe by which the Government will fill up the vacant posts;
- (c) whether the Police Station possesses sufficient motor vehicles to carry out the daily duties of the Police; and
- (d) whether the Government has any proposal to provide additional vehicles to Agassaim Police Station; if so the details thereof?

SHRI FRANCISCO SILVEIRA

CATTLE PASS AT MOITA IN AGGASSAIM

51. WILL the Minister for Public Works be pleased to state:

- (a) the time frame by which the Cattle Pass will be completed at Moita in Agassaim in St. Andre Constituency;
- (b) whether it will be made operational during the forthcoming monsoons;
- (c) whether the rain water along the Cattle Pass will be drained out through a proper drainage system; and
- (d) whether it will be safe for the farmers of the area to use the cattle pass along the National Highway; if so, the details thereof?

SHRI FRANCISCO SILVEIRA

COMPENSATION FOR ACQUIRED LAND

52. WILL the Minister for Public Works be pleased to state:

- (a) whether the Government has paid compensation to all the landowners from St. Andre Constituency whose land has been acquired for the expansion of NH 17;
- (b) if so, the names of landowners along with the amount paid to each owner and survey numbers;
- (c) if not, the reasons therefor with the names of landowners that have not been paid the compensation till date;
- (d) whether the Government intends to do away with the clause of mandating the tenant/mundkar to produce N.O.C. from the landowners to receive compensation for the land acquire; and
- (e) whether the Government intends to act promptly to enable the tenants/mundkars to receive their compensation from the

landowners that refuse to issue such certificates thereby depriving the tenants/mundkars from getting the compensation?

SHRI FRANCISCO SILVEIRA

STATUS OF COMPLETION OF WIDENING OF NH 17

53. WILL the Minister for Public Works be pleased to state:

- (a) the time frame fixed for completion of the widening of the National Highway 17 as per the original contract;
- (b) whether the contractor has violated the contract by not completing the work of widening the NH 17 on time; if so, the action taken against the contractor;
- (c) whether the contractor has ever sought extension for construction of the NH 17; if so, the reasons cited therefor;
- (d) whether the extension was granted; if so, the final date granted for completion of the NH 17 along with service roads and underpasses and the terms and conditions mentioned for granting extension;
- (e) whether the Government intends to initiate penal action against the contractor for failure to abide by the contract; if so, the details thereof; and
- (f) whether the Government will consider to grant further extensions to the contractor with details thereof?

SHRI RAVI S. NAIK

WORKS TENDERED IN PONDA CONSTITUENCY

54. WILL the Minister for Public Works be pleased to state:

- (a) the details of works tendered in Ponda Constituency such as the date of work tendered, name of work, estimated amount and present status, since 2017 till date; and
- (b) the details of work orders issued in Ponda Constituency with date of work tendered, name of work, estimated amount and the present status of the work since 2017 till date?

SHRI RAVI S. NAIK

STAFF EMPLOYED IN P.W.D. PONDA

55. WILL the Minister for Public Works be pleased to state the names and addresses of all staff employed in various Division/Sub- Division of P.W.D, Ponda from 01.01.2012 till date with details of their designation, place of present posting, period at present posting which includes staffs such as Engineers and labourers, daily wages, contract workers, water

supply, roads, sewerage, building, national highway, P.W.D and electrical?

SHRI RAVI S. NAIK

**COMPLAINT RECEIVED AGAINST THE PROPOSED
DEVELOPMENTAL WORK IN PONDA TALUKA**

56. WILL the Minister for Vigilance be pleased to state:

- (a) whether the Government has received any complaint regarding the work proposal of improvement and resurfacing of internal roads of P.E.S's Rajaram Tarabai Bandekar College of Pharmacy, P.E.S College of Education, Girls hostel and other adjacent College in Priol Constituency of Ponda Taluka, executed by P.W.D roads; and
- (b) if so, the details such as the date of the complaint, name of the complainant with copy of the complaint,
- (c) the status of the complaint and the reason for taking cognizance of this complaint; and
- (d) the time frame by which the work of Government aided college will be carried out so as to enable the general public and students of the State and particularly S.T and S.C community to use it?

SHRI RAVI S. NAIK

LAYING OF SEWERAGE PIPELINE IN PONDA CONSTITUENCY

57. WILL the Minister for Public Works be pleased to state:

- (a) the details of the work of laying Sewerage pipeline in Ponda Constituency and its surrounding areas, such as date of commencement and status of work as on date;
- (b) the details of Zone 1 A-Phase I, Zone 1 C – Phase II, Zone 1 C-Phase III, Zone 1C- Phase I, Zone 1A- Phase II, Zone 1B-Phase II, Zone 1 B- Phase I, the name of the agency, the total length in meters at the time of tender, the total length in meters at the time of execution with diameters, the total amount paid to each agency till date and balance amount to be paid to each agency;
- (c) the total amount paid to all the agencies till date; and
- (d) the total amount due to be paid to all the agencies till date?

SHRI RAVI S. NAIK

**SEWERAGE AND INFRASTRUCTURAL DEVELOPMENT
CORPORATION OF GOA LTD.**

58. WILL the Minister for Public Works be pleased to state:

- (a) the list of projects through Sewerage and Infrastructural Development Corporation of Goa Ltd., with name and nature of project, date of proposal, estimated cost, date of commencement, date of completion and current status;
- (b) whether there were deficiencies in tendering and execution of sewerage projects by Sewerage and Infrastructural Development Corporation of Goa Ltd., and surrounding area;
- (c) whether there are deviations from the scope of work envisaged in the detailed project reports while executing the sewerage projects; and
- (d) whether there was a change in site after the award of work that led to abnormal variations between the tendered and executed quantities?

SHRI WILFRED D'SA

PAYMENT FOR LAND ACQUISITION AT UTORDA

59. WILL the Minister for Public Works be pleased to state:

- (a) the details of land acquired vide Award No.SLAO/SIP/543 for construction of road at Monteiro Wado, Francis Pereira Wado, Francis Costa Wado and Calata, Majorda-Utorda in village Utorda of Salcette Taluka;
- (b) the details of compensation due to be paid to the owner of the land acquired;
- (c) the reasons for not paying the compensation;
- (d) the details of compensation due to be paid to the owner of land acquired for construction of the following-
 - i. Western by-pass in villages of Nuvem, Verna and Nagoa in Nuvem Constituency;
 - ii. Missing Link at Loutulim village in Nuvem Constituency;and
- (e) the reasons for not paying the compensation to the land owners of the said acquired land till date?

SHRI WILFRED D'SA

TRAINING FOR ISSUE OF GUN LICENCES

60. WILL the Minister for Home be pleased to state:

- (a) whether there is any provision for a Private Institute to conduct training and issue Certificate for Renewal and issue of new Gun Licenses under the Central Arms Act;

- (b) whether the Police Authority is entitled to hold such training for issuance and renewal of Gun Licenses; if so, the details and the proposal for holding such training by their Police Authority; and
- (c) the details of complaints received by the licensing Authority in the Collectorate of South and North-Goa and Action taken report thereon?

SHRI WILFRED D'SA

TRAFFIC SIGNALS AT JUNCTIONS FROM VERNA TO PONDA

61. WILL the Minister for Public Works be pleased to state:

- (a) whether traffic signals are installed at major junctions from Verna (NH-17) to Ponda on the said stretch of missing link with details of cost of installation;
- (b) whether the traffic signals are sponsored by the Industries; if so, the details of the locations; and
- (c) whether NOC is issued to install the signals on the said stretch; if so, furnish the copy of the NOC?

SHRI WILFRED D'SA

VACANT POSTS

62. WILL the Minister for Public Works be pleased to state:

- (a) the details of vacant posts that have lapsed due to promotions and retirements in all divisions of P.W.D.;
- (b) whether the Government has any proposal to revive the lapsed posts; if so, the time frame by which such posts will be revived; if not, the reasons therefor;
- (c) the criteria for promotion of the staff in the Department;
- (d) the details of vacant posts on promotions or due to direct recruitment; and
- (e) the expected date of filling up of these vacancies?

SHRI WILFRED D'SA

LAND ACQUIRED AND NOT UTILISED

63. WILL the Minister for Public Works be pleased to state:

- (a) the details of land acquired in the State by P.W.D. and not utilized;
- (b) the details such as the survey number, area, village, year and purpose of acquisition; and
- (c) whether any vacant acquired land is being given on rent or lease; if so, the details such as the monthly rent charged and lease amount?

SHRI WILFRED D'SA

VACANT POSTS ON WORK CHARGED ESTABLISHMENT

64. WILL the Minister for Public Works be pleased to state:

- (a) the details of vacant posts under work charged establishment and date since these posts are vacant;
- (b) the timeframe by which the vacant posts will be filled;
- (c) the reason for not filling the vacant posts till date; and
- (d) whether the vacant posts under work charged Establishment will be filled by promotion or direct recruitment with details thereof?

SHRI WILFRED D'SA

TENDER FOR WESTERN BY-PASS ILLUMINATION

65. WILL the Minister for Public Works be pleased to state:

- (a) whether any works are tendered for illumination of the Western By-Pass; if so, the details with copy of the tender;
- (b) whether the work order has been issued; if so, the details with copy of the work order; if not, the reasons therefor;
- (c) the details of classification of work proposed in the estimate for illumination of the Western By-Pass;
- (d) whether any traffic signals are included in the estimate, if so, the location of traffic signals to be installed;
- (e) the number of traffic signals proposed to be installed and their estimated cost; and
- (f) whether the State Government has any proposal for construction of Under By-Pass on the Western By-Pass opposite to the Tata Showroom at Dongrim Nuvem; if so, the details thereof; if not, the reason therefor?

SHRI WILFRED D'SA

VIGILANCE INQUIRY

66. WILL the Minister for Vigilance be pleased to state:

- (a) the details of vigilance inquiry and the status of case No. 5/165/2016-VIG;
- (b) whether the investigation has been commenced in this case and the statements recorded; if not, the reasons therefor; and
- (c) the time frame within which investigation will be conducted and the action taken thereon?

SHRI WILFRED D'SA

SCHEMES UNDER ANIMAL HUSBANDRY AND VETERINARY SERVICES DEPARTMENT

67. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:
- (a) the details of schemes under Animal Husbandry and Veterinary Services as on date;
 - (b) whether the Government has any plan to increase the Veterinary Dispensaries in the State;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

SHRI WILFRED D'SA

RENOVATION OF OVERHEAD RESERVOIR IN NUVEM

68. WILL the Minister for Public Works be pleased to state:
- (a) whether any proposal is received for renovation of Overhead Reservoir behind Woodbourne Country Club, Nuvem; if so, the date of proposal with status of the file and the reasons for the delay;
 - (b) the details of land acquired by work Div.IX (PHE) Fatorda in Nuvem Constituency; and
 - (c) the details of proposed land acquisition for construction of Overhead Reservoir in Nuvem Constituency with details such as date of proposal, status of the file and the reasons for the delay?

SHRI WILFRED D'SA

ILLEGAL GARBAGE DUMP ON LOUTOLIM PLATEAU

69. WILL the Minister for Home be pleased to state:
- (a) the status of complaint filed by the Village Panchayat Loutolim vide Ref No. VP/LOU/2020-21/1269 dated 19/01/2021 addressed to the Superintendent of Police Margao (South);
 - (b) whether the F.I.R. has been filed against Mr. Salim Bagwane for illegal dumping of garbage;
 - (c) if so, the details thereof;
 - (d) if not, the reason therefor;
 - (e) whether Beat patrolling is being conducted in this area; and
 - (f) if so, the details with Beat No. and Beat timings?

SHRI CHURCHILL ALEMAO

INCREASE IN TAXES

70. WILL the Minister for Finance be pleased to state:

- (a) whether the Government is planning to increase taxes/duties on Alcohol; if yes, then the reasons for the same;
- (b) whether there is any Union Government proposal to bring Alcohol under GST; and
- (c) the number of vehicles that were caught at the State borders checkpoint for illegal alcohol transportation during the last four years?

**ASSEMBLY HALL
PORVORIM, GOA
25 MARCH 2021**

**NAMRATA ULMAN
SECRETARY, LEGISLATURE**